CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH (CIRCUIT AT PORT BLAIR)

No. CPC 351/50/2017 (OA 351/54/2014) Date of order: 21.6.2018

Present:

Hon'ble Mr.S.K.Pattnaik, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

PERVIN BANU

VS

T. GARG (EDUCATION)

For the applicant:

Ms.A.Nag, counsel

For the respondents:

Mr.S.C.Misra, counsel

O R D E R (ORAL)

Per Mr.S.K.Pattnaik, Judicial Member

- Ld. Counsel for the official respondents submitted that the order of this Tribunal has already been complied with by passing an order dated 3.11.2017 and he has placed a copy of the order on record.
- 2. From the order it is apparent that, the respondents have already passed the order in accordance with the direction of this Tribunal. Since passing of this order gives rise to a fresh cause of action, the Contempt petition is dropped.
- 3. The applicant will be at liberty to challenge the order in an independent proceeding.
- 4. CPC is dropped. No order as to costs.

(DR. NANDITA CHATTERJEE)
ADMINISTRATIVE MEMBER

(S.K.PATTNAIK) JUDICIAL MEMBER

I.Nath